

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 71 of 2020
With
I.A. No. 974 of 2020
I.A. No. 3045 of 2020

Vinit Agarwal alias Vineet Agarwal Appellant
Versus
Union of India through the National Investigating Agency
... .. Respondent

With
Cr. Appeal (DB) No. 117 of 2020
With
I.A. No. 1187 of 2020
I.A. No. 3049 of 2020
I.A. No. 5234 of 2020

Amit Agarwal @ Sonu Agarwal Appellant
Versus
Union of India through the National Investigation Agency
... .. Respondent

With
Cr. Appeal (DB) No.119 of 2020
With
I.A. No. 1186 of 2020
I.A. No. 3047 of 2020
I.A. No. 5235 of 2020

Mahesh Agarwal Appellant
Versus
Union of India through National Investigating Agency
... .. Respondent

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant: M/s. S.D. Sanjay (Sr. Advocate), Sumeet Gadodia, Advocate [in Cr. A. (DB) No. 71/2020]
For the Appellant: M/s. R.S. Cheema (Sr. Advocate), Arjun Bobde, Indrajit Sinha, Advocates [in Cr. A. (DB) No. 117/20]
For the Appellant: M/s Vikas Pahwa (Sr. Advocate), Sumer Boparai, Indrajit Sinha, Nitesh Rana, Advocates [in Cr. A. (DB) No. 119/20]
For the Respondent-NIA: M/s. Shruti Agarwal, A.C. to A.S.G.I. & Rohit Ranjan Prasad (Spl. PP, NIA) [in all cases]

Oral Order

10/ Dated: 07.10.2020

1. With consent of the parties, hearing of these matters has been

2.

done through video conferencing. They have no complaint about any audio and video quality.

2. Heard the parties in part.

3. With consent of all the parties, let these matters be posted on 15th October, 2020 for further hearing.

4. Two Interlocutory Applications bearing I.A. No. 5234 of 2020 in Cr. Appeal (D.B.) No. 117 of 2020 and I.A. No. 5235 of 2020 in Cr. Appeal (D.B.) No. 119 of 2020 have been filed. In both the applications allegation has been made that despite the interim relief having been granted by a Co-ordinate Bench of this Court on 10.02.2020 and its extension from time to time by this Court during the course of hearing, the names of the said appellants have been shown to be absconders on the website of the NIA without any order to that extent having been passed by the competent court of jurisdiction declaring them as absconders or otherwise, in utter violation of Courts order.

5. Accordingly, let a response come from the NIA to the aforesaid Interlocutory Applications on or before the next date of hearing.

6. It is made clear that copy of the affidavit should be served well in advance upon the learned counsels for the appellants.

7. The interim relief granted in these appeals earlier shall continue till the next date of hearing, i.e., 15.10.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)